

State Vs. Shanti
FIR No.571/18
U/s 302/120B/34 IPC
PS Kalyanpuri

19.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. I.U.H. Siddique, Ld. Addl. PP for the State.

Sh. S.S. Tomar, Ld. Counsel for applicant/accused.

Reply to the bail application received, however, report qua previous involvement is not filed.

This is the interim bail application filed on behalf of applicant/accused for grant of interim bail on the ground that she is aged about 60 years and suffering from old aged ailments since long. It is also submitted that in view of the directions of High Power Committee of the Hon'ble High Court, accused/applicant is entitled for grant of interim bail.

Let a conduct report be called from the concerned Jail Superintendent and previous involvement report from the IO concerned for the next date.

At request of Ld. Counsel for applicant, bail application be taken up on 24.06.2020.


(Ajay Gupta)

ASJ-2/KKD/East/20.06.2020

State Vs. Sunil Tiwari
FIR No.569/19
U/s 394/397/34 IPC
PS New Ashok Nagar

19.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. I.U.H. Siddique, Ld. Addl. PP for the State.

Sh. Roshan Lal, Ld. Counsel for applicant/accused.

IO ASI Amarjeet Singh.

Reply to the bail application received.

Present application has been filed on behalf of applicant for extension of interim bail granted on 18.05.2020.

After addressing arguments, Ld. Counsel for applicant/accused submits that he wishes to withdraw the present application. In view of his submission, present application is dismissed as withdrawn.



(Ajay Gupta)

ASJ-2/KKD/East/20.06.2020

FIR No.200/19
State vs Gurjeshwer Singh
U/s 20/61/85 NDPS Act
PS PIA

20.06.2020

As per order No.39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present bail application is taken up for hearing through video conferencing (Cisco Webex).

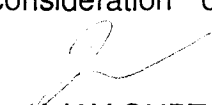
Present. Sh. I.U.H. Siddique, Ld. Addl. PP for the State.
Sh. S.N. Qureshi, Ld. Counsel for applicant/accused.

Report/reply not received from the IO.

IO is directed to verify the medical documents attached with the application as well as medical condition of the wife of the applicant and number of family adult members available in the family of applicant, by the next date. IO is also direct to file previous involvement report of the applicant/accused.

Notice be also issued to concerned Jail Superintendent for filing conduct report of the applicant/accused by the next date.

Let bail application be taken up for consideration on 24.06.2020.


(AJAY GUPTA)
ASJ-2/KKD/East/20.06.2020

State Vs.Sunil Tanwar @ Sunil Kumar
FIR No.30/19
U/s 307/34 IPC & 25/27 of Arms Act
PS Laxmi Nagar

19.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. I.U.H. Siddique, Ld. Addl. PP for the State.

Sh. Mohit Dwivedi, Ld. Counsel for complainant.

Sh. Love Dixit, Ld. Counsel for applicant/accused.

Reply to the bail application received.

Part arguments heard.

Ld. Counsel for complainant seeks some time to file his vakalatnama as well as his written submissions on behalf of complainant.

Presence of IO is also required. Hence, IO is directed to join proceedings on the next date through VC.

At joint request, let bail application be taken up for further arguments on 23.06.2020.


(Ajay Gupta)

ASJ-2/KKD/East/20.06.2020

State Vs. Deepak Kumar
FIR No. 158/2020
U/s 354/354-B/323/34 IPC
PS Patparganj Industrial Area

20.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. IUH Siddique, Ld. Addl. PP for the State.

IO/SI Narender Kumar in person.

Sh. Pritam Singh, Advocate for the Complainant.


Sh. Vijay Goswami, Advocate for the applicant.

IO submits that the statement of the victim u/s 164 Cr.P.C is yet to be recorded.

At the request of the Ld. Counsel for the applicant as well as Ld. Counsel for the complainant, put up for consideration of this application on 03.07.2020.

Interim order to continue till the next date.

Dasti.


(Ajay Gupta)
Addl. Sessions Judge-02
KKD/East/20.06.2020

State Vs.Arun Kumar
FIR No. 158/2020
U/s 354/354-B/323/34 IPC
PS Patparganj Industrial Area

20.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. IUH Siddique, Ld. Addl.PP for the State.

IO/SI Narender Kumar in person.

Sh. Pritam Singh, Advocate for the Complainant.

Sh. Vijay Goswami, Advocate for the applicant.

IO submits that the statement of the victim u/s 164 Cr.P.C is yet to be recorded.

At the request of the Ld. Counsel for the applicant as well as Ld. Counsel for the complainant, put up for consideration of this application on 03.07.2020.

Interim order to continue till the next date.

Dasti.

(Ajay Gupta)
Addl.Sessions Judge-02
KKD/East/20.06.2020

State Vs. Kaveesh Kapoor
FIR No. 0277/2020
U/s 323/427/451/34 IPC
PS New Ashok Nagar

20.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. IUH Siddique, Ld. Addl.PP for the State.

Sh. Nikunj Puri, Advocate for the applicant/accused

IO/HC Jitender Singh

Reply from IO received.

Part arguments heard.

During the course of arguments, it is revealed that all the sections mentioned in the application areailable. Thus, the bail application is not maintainable and the same is hereby dismissed. However, applicant is directed to join the investigation as and when directed by the IO.

At request, reply of IO and copy of order be sent to the Ld. Counsel through email.


(Ajay Gupta)

Addl.Sessions Judge-02
KKD/East/20.06.2020

State Vs. Alok Kumar Mishra @ Sonu
FIR No. 388/2016
U/s 302/34 IPC
PS New Ashok Nagar
20.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. Deepak Prakash, Special PP for the State.

Sh. Gopal Jha, Advocate for the applicant/accused


This is an application u/s 439 Cr.P.C filed on behalf of the applicant for grant of bail.

Conduct report of accused received from Dy. Superintendent Jail. It be kept on record.

Part arguments heard. During the course of arguments, it is stated that the charge-sheet has already been filed in this case and that the case is pending before the Court of Sh. Kuldeep Narayan, Ld. ASJ.

Since the charge-sheet has already been filed and pending before the Court of Sh. Kuldeep Narayan, Ld. ASJ, let the present bail application be placed before Hon'ble District & Sessions Judge (East) with a request to transfer the bail application to the Court concerned.

Ld. Counsel to appear before Hon'ble District & Sessions Judge(East) on 22.06.2020.


(Ajay Gupta)
Addl.Sessions Judge-02
KKD/East/20.06.2020

State Vs. Om Prakash
FIR No. 71/2020
U/s 302/201/120B/34 IPC
PS New Ashok Nagar
20.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. IUH Siddique, Ld. Addl.PP for the State.
ASI Kishan Pal on behalf of IO.
Sh. Narveer Dabas, Advocate for the accused.
Arguments heard. During the course of arguments, Ld.

Counsel submits that the allegations against the applicant are false and baseless. He has not committed any offence. He has been falsely implicated in this case. It is further argued that the applicant has been charge-sheeted for the offence u/s 201/120B/34 IPC only which are bailable offences. He also submits that the co-accused namely, Ankit, Praveesh, Suman and Sanjay Chaudhary have already been released on interim bail for 45 days. Applicant has been arrested on the basis of disclosure statement of co-accused. It is stated that the applicant may be released on bail.

Ld. Addl.PP has opposed the bail application arguing that the allegations against the applicant are grave and serious in nature. He is involved in a heinous crime.

Reply filed by the IO reveals that applicant is the relative of main accused Ravinder @ Pappi. Deceased was the daughter of Ravinder and she was in love with one Ankit. Co-accused Ravinder @ Pappi locked the room and killed the deceased. After that all other family members have seen that the deceased Sheetal was killed by her father. Thereafter, dead body was thrown into the canal with a view to destroy

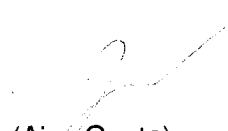
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State Vs. Om Prakash
FIR No. 71/2020

the evidence.

The reply submitted by IO reveals that allegedly the deceased was murdered by co-accused Ravinder @ Pappi. After murder, applicant joined the co-accused in causing disappearance of the body of the deceased. IO stated that applicant has been charge-sheeted for the offence punishable u/s 201/120B/34 IPC. Applicant is lodged in jail in this case since 20.02.2020. He is not involved in any other case. The investigation is complete and applicant is not required for any other investigation. In the given circumstances, applicant/accused is admitted to bail on his furnishing a personal bond in the sum of Rs.30,000/-with a surety of the like amount to the satisfaction of Ld. MM/Duty MM/Link MM. It is directed that the applicant shall not leave the country without the permission of Court concerned and that he shall not contact or influence the witnesses of this case. Application stands disposed off accordingly.

Copy of this order be sent to the jail Superintendent for information.


(Ajay Gupta)
Addl. Sessions Judge-02
KKD/East/20.06.2020

State Vs. Monu @ Seth
FIR No. 111/19
U/s 393/394/397 IPC
PS Geeta Colony

20.06.2020

Present: Sh. IUH Siddique, Ld. Addl.PP for the State.
Sh. A.K.Bali, Advocate for the applicant/accused
Reply sent by IO.

Ld. Counsel appeared before the Court and he has been heard physically as he submits that his mobile has no data today.

Arguments heard. During the course of arguments, Ld. Counsel submits that the the applicant has been falsely implicated in this case. He is the only male earning member in the family. His family is on the verge of starvation due to poor financial condition and that his minor son is suffering from breathing problem, loss of consciousness and puffiness who has been advised admission in the hospital. Request has been made for grant of interim bail for a period of 45 days to the applicant.

On the other hand, Ld. Addl.PP has opposed the bail application arguing that the allegations against the applicant are serious in nature. He submits that the applicant is a habitual offender and there are a number of cases pending against him.

Bail has been sought on the ground of illness of the son of the applicant. Applicant has files certain medical documents in respect of his son. The same were sent for verification. ASI Nadir Khan from PS Geeta Colony has reported that his family consists of his wife, daughter and son aged about 1½ months. The treatment of the son of the applicant is continued for last three months from Chacha Nehru

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State Vs. Monu @ Seth
FIR No. 111/19

Hospital, Geeta colony. The Hon'ble High Power Committee in its meeting dated 18.05.2020 has also relaxed the criteria for grant of interim bail. In these circumstances, this Court deem it fit to allow the interim bail application of the applicant/accused and admit him to bail for a period of 30 days from the date of his release, on his furnishing a personal bond in the sum of Rs.30,000/- with a surety of the like amount to the satisfaction of Ld. MM/duty MM/Link MM concerned within a week and alternatively, if he is unable to furnish the surety, he may furnish personal bond to the satisfaction of Jail Superintendent concerned. The interim bail period shall be counted from the day of release of the applicant from the jail. Applicant is directed to surrender before the Jail Superintendent on completion of the interim bail period. It is directed that the applicant shall not leave the territory of Delhi, NCR without the permission of IO. Application stands disposed off accordingly.

Copy of this order be sent to the jail Superintendent for information.

(Ajay Gupta)
Addl.Sessions Judge-02
KKD/East/20.06.2020

State Vs. Prashant Mishra
FIR No. 422/2018
U/s 302/201/120B/34 IPC
PS Pandav Nagar

20.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. IUH Siddique, Ld. Addl.PP for the State.
Sh. R.K.Kochar, Advocate for the applicant/accused
IO sent reply.

This is an application u/s 439 Cr.P.C filed on behalf of the applicant for grant of interim bail.

Arguments heard. Ld. Counsel submits that the applicant has been falsely implicated in this case. He has not committed any offence. It is further argued that the father of the applicant is suffering from hypertension and cardiac problem. It is further submitted that applicant is required to look after his ailing father and to provide him medical treatment. He is also required to make arrangement of funds. It is further submitted that the co-accused Inderjeet Gautam has also been granted interim bail for the period of two months on medical ground. He also submits that the applicant may also be granted interim bail for a period of two months.

Ld. Addl.PP has opposed the bail application submitting that the nature of allegations against the applicant/accused are grave and serious in nature and there is apprehension of threatening/influencing the witnesses, if bail is granted.


Reply filed by the IO has been perused. As per reply the medical papers of Mahaveer Mishra (father of the accused/applicant)


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State Vs. Prashant Mishra
FIR No. 422/2018

have been verified from Shakshi Clinic and Dr. Shyam Sunder Gupta verified the same and the same have been found to be genuine. Applicant is not involved in any other case. He also reported that there is no family member resides with the father of the applicant and no relative resides nearby. He is residing lonely in his house. The Hon'ble High Power Committee in its meeting dated 18.05.2020 has also relaxed the criteria for grant of interim bail. In these circumstances, this Court deem it fit to allow the interim bail application of the applicant/accused and admit him to bail for a period of 45 days from the date of his release, on his furnishing a personal bond in the sum of Rs.30,000/- with a surety of the like amount to the satisfaction of Ld. MM/duty MM/Link MM concerned within a week and alternatively, if he is unable to furnish the surety, he may furnish personal bond to the satisfaction of Jail Superintendent concerned. The interim bail period shall be counted from the day of release of the applicant from the jail. Applicant is directed to surrender before the Jail Superintendent on completion of the interim bail period. It is directed that the applicant shall not leave the territory of Delhi, NCR without the permission of IO. Application stands disposed off accordingly.

Copy of this order be sent to the jail Superintendent for information.


(Ajay Gupta)
Addl. Sessions Judge-02
KKD/East/20.06.2020